

30 (2) (27/12/24)
31.12.24
Affidavit to be Furnished by the candidate alongwith Nomination Paper

Before the Returning Officer

For election to Legislative Assembly (name of the House)

From Bodh- Gaya(229 SC) Constituency (Name of the Constituency)

4800 (4)
31.12.24
31.12.24
1.1.15
I, Shyamdeo Paswan son/daughter/wife of Sri Maheshwar Paswan

Aged 41 years, resident of Village + P.O.- Raghobpur, PS.-Fatehpur, District- Gaya Pin-824233 (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable)

1. I am a candidate set up by BJP (name of the political party)/am contesting as an Independent candidate.

2 Details of PAN and status of filling of income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-Tax return has been filed	Total income shown in income-Tax Return (in Rupees)
1.	Self	AMWPP3950A	A.Y. 2014-15	422563
2.	Spouse-	AEGPI8650M	A.Y. 2014-15	296300
3.	Dependant 1	NIL	NIL	NIL
4.	Dependant 2	NIL	NIL	NIL
5.	Dependant 3	NIL	NIL	NIL

3. The following case (s) is/are pending against me in which cognizance has been taken by the court :-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Section of the Act and description of the offence for which cognizance taken :	1. GRP Gaya P.S. Case no. 125/01 2. Bodh-Gaya P.S. Case no. 202/10 U/S 188 R.P. Act.
(b)	Name of the court, Case No. and Date of order taking cognizance :	1. Pending in the Court of RLY Magistrate, Gaya (C.S. not submitted) 2. On evidence in the Court of 1 st Class Judicial Magistrate, Gaya
(c)	Details of Appeal (s) Application (s) for revision (if any) filed against the above order (s) :	NO

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26) :

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	NO
(b)	Name of the Courts(s), Case No. and Date(s) of order(s) :	NO
(c)	Punishment Imposed	NO

5. That I give herein below the details of the assets (movable and immovable etc.) of myself my spouse and all dependants :

A. Details of movable assets :

Note :

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank, Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given
- Dependent, here means a person, substantially dependant of the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

Sr. No.	Description	Self	Spouse Name(s)	Dependant-1 Name	Dependant-2 Name	Dependant-3 Name
I	Cash in hand	41900=00	38000=00	22000=00	NIL	NIL
ii	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions Non-Banking Financial Companies and cooperative societies and the amount in each such deposit	<u>SBI Patna</u> A/C 10839463348 Balance Rs. 39325=00 <u>P.N.B., Fatehpur</u> A/C. 0658000100957993 Balance Rs. 99965=00 <u>P.N.B., Fatehpur</u> A/C 0658000100965558 Balance Rs. 2130=00	<u>P.N.B., Fatehpur</u> A/C 2826000100033649 Balance Rs. 49706=00	NIL	NIL	NIL
iii	Details of investment in Bonds, Debenture/Shares and units in companies/Mutual Funds and others and the amount	LIC Market Plus Rs. 10000=00	NIL	NIL	NIL	NIL
iv	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post Office or Insurance Company and the amount	<u>LIC</u> (i) Policy no. 5143219999 Rs. 1,00000=00 (ii) Policy no. 512174429 Rs. 5,00000=00 (iii) <u>SBI Life</u> Policy no. 56002806408 Rs. 4,50,000=00 (iv) <u>NIC</u> Policy no. 160300147101 Rs. 3,00000=00	<u>LIC</u> (i) Policy no. 512174430 Rs. 5,00000=00 (ii) Policy no. 513142038 Rs. 1,00000=00 (iii) <u>NIC</u> Policy no. 19600022 Rs. 3,00000=00	<u>LIC</u> (i) Policy no. 512061477 Rs. 100000=00 (ii) Policy no. 513640548 Rs. 550000=00	NIL	NIL
V	Personal Loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount	NIL				

Vi	Motor/Vehicles/Air crafts/Yachts/Ships (details of Make, Registration No.etc,year of Purchase and amount)	<u>Raidoot</u> Year- 1997 BR2A4728 Value 18000/ <u>SCORPIO</u> Year 2011 BRO1BE3333 Value 9,40,558/ <u>Tawera</u> Year 2011 BR02Q3333 Value 8,28,642/	<u>TRACTOR</u> Year 2014 BR02X3333 Value Rs. 555551/ <u>Tailor</u> Year 2014 BR02Y3333 Value Rs. 85000/ Cultivator Value Rs. 20000/	NIL	NIL	NIL
Vii	Jewelry, bullion and valuable thing (give details of weight and value).	<u>Gold</u> Weight 58.32 gm. Value Rs 158630=00 <u>Silver</u> Weight 583.20 gm. Value Rs. 21724=00 <u>Diamond Ring</u> Value Rs.16000=00 <u>Gold Ring</u> Value Rs. 10500=00 <u>Manic Stone</u> Value Rs. 64500=00	<u>Gold</u> Weight 233.28 gm. Value Rs. 634521=00 <u>Silver</u> Weight 349.92 gm. Value Rs. 13034=00	<u>Gold</u> Weight 28 gm ValueRs. 76160=00 <u>Silver</u> Weight583.20 gm. Value Rs. 21724=00	NIL	NIL
Viii	Any other assets such as value of claims/ interest	<u>Laptop, Printer, Scanner</u> Value- 90,000=00 <u>Rifle</u> Value- 70,000=00 <u>Revolver</u> Value 75,000=00 <u>Sahara Bond</u> Rs. 5,500=00 <u>Household Article</u> Approx. Value 1,10,000=00 Mini Mixture Machine Value Rs. 70418/ Gift From Father Rs. 1100000=00	<u>Rifle</u> Value 70,000=00	NIL	NIL	NIL
ix	Gross Total value	5122792=00	2365812=00	769884=00		

3. Details of Immovable assets :

Note :- 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment be mentioned separately in this format :

Sr. No.	Description	Self	Spouse Name(s)	Dependant-1 Name	Dependant-2 Name	Dependant-3 Name
I	<u>Agriculture Land</u> Location(s)- Survey number(s)-	(i) Dhundhwa Bodhgaya Khata no. 118 Plot. 1490 33 793 (ii) Khata no. 207 Plot. 1493 33	(i) Raghupur, Fatehpur Khata no. 21, Plot no. 175 (ii) Khata no. 105, Plot no. 174	NIL	NIL	NIL

	Area (Total measurement in acres)	38 Dismal	(i) 9 Dismal (ii) 7 $\frac{1}{2}$ Dismal 2	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NO	NO	NIL	NIL	NIL
	Date of purchase in case of self acquired property	16-11-2009	10-11-2003	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	Rs. 3,25,000=00	Rs. 20,000=00	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.		NIL	NIL	NIL	NIL
	Approximate Current market value	Approx Rs. 37,50,000=00	Approx Rs. 10,00,000=00	NIL	NIL	NIL
II	<u>Non-Agricultural</u> Land(s)- Survey number(s) -	Kolhaura Bodhgaya (i) Dhamdha Bodhgaya Khata no. 137 290 Plot no. 891 558 (ii) Khata no. 137 29 Plot no. 891 558	Fatehpur (i) Khata no. 209 490, 519 Plot no. 2202, 2009 2956, 2957 (ii) (i) Khata no. 209 490, 519 Plot no. 2958, 1955 2202, 2199 Bhusunda Khata no. 12 Plot 3019, 3032, 3036 584, 588	NIL	NIL	NIL
	Area (Total measurement in acres)	(i) 8.38 Dismal (ii) 1.38 Dismal	(i) 1.5 Dismal (ii) 3.25 Dismal iv 1765 sq.ft. v 11373 sq. ft.	NIL	NIL	NIL
	Whether inherited property (Yes or No)			NIL	NIL	NIL
	Date of purchase in case of self acquired property	(i) 6-10-2004 (ii) 13-08-2005	(i) 13-05-2004 (ii) 10-03-2005 (iii) 16-02-2006	NIL	NIL	NIL

	<i>Cost of land (in case of purchase) at the time of purchase</i>	(i) 15880=00 (ii) 2760=00	(i) 41391=00 (ii) 125000=00 (iii) 65000=00	NIL	NIL	NIL
	<i>Any investment on the land by way of development, construction etc.</i>	NIL	NIL	NIL	NIL	NIL
	<i>Approximate Current market value</i>	(i) & (ii) Apporox Rs. 39,91000=00	(i) 26,45,000=00 (ii) 1,035,0000=00 (iii) 12,65,000=00	NIL	NIL	NIL
iii	Commercial Buildings (including apartments) -Location(s) - Survey number(s)	NIL	NIL	NIL	NIL	NIL
	<i>Built up Area (Total measurement in sq. ft.)</i>	NIL	NIL	NIL	NIL	NIL
	<i>Whether inherited property (Yes or No)</i>	NIL	NIL	NIL	NIL	NIL
	<i>Date of purchase in case of self acquired property</i>	NIL	NIL	NIL	NIL	NIL
	<i>Cost of land (in case of purchase) at the time of purchase</i>	NIL	NIL	NIL	NIL	NIL
	<i>Any investment on the land by way of development, construction etc.</i>	NIL	NIL	NIL	NIL	NIL
	<i>Approximate Current market value</i>	NIL	NIL	NIL	NIL	NIL
	Residential Buildings (Including apartments) -Location (s) - Survey number(s)	Patos (i) Khata no. 123 Plot no. 1096 (ii) Raghupur ,Fatehpur H.no 30 (iii) Maranpur Gaya Khata no. 122,Plot no 500	(i) Khata no. 123 Plot no. 1096	NIL	NIL	NIL
	<i>Area (Total measurement in acres)</i>	(i) 1 Katha (ii) 4760 sq.ft. (iii) 2040sq.ft.	(i) 2 Katha	NIL	NIL	NIL
	<i>Built up Area (Total measurement in sq. ft.)</i>	(ii) 4760sq.ft. (iii) 1300sq.ft.	NIL	NIL	NIL	NIL
	<i>Whether inherited property (Yes or No)</i>	(ii) & (iii) Yes 1 share 4	NO	NIL	NIL	NIL

	Date of purchase in case of self acquired property	(i)13/03/2013	(i)13/03/2013	NIL	NIL	NIL
	Cost of land (in case of purchase) at the time of purchase	(i)900000=00	(i)1800000=00	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc.	(i)Work in progress Rs.212533=00	(i)Work in progress	NIL	NIL	NIL
	Approximate Current market value	(i)11,50,000=00 (ii)830000=00 in both 1 share (iii)11,20,00=00 4	(i)2300000=00	NIL	NIL	NIL
V	Others (Such as interest in properties)			NIL	NIL	NIL
Vi	Total of current market value of (i) to (v) above	10841000=00	1,75,60000=00	NIL	NIL	NIL

6.1 give herein below the details of my liabilities/over dues to public Financial institutions and government :-

[Note:- Please give separates details of name of Bank, institution, entity or individual and amount for each item]

Sr. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institutions(s) Name of Bank or FI Amount outstanding Nature of Loan	SBI Patna Rs. 140000=00(as on Dec 2014) SBI Gaya Rs. 265744=00 (as on Dec2014) LIC (i)Rs. 277856=00 (ii) Rs. 79227=00 (iii) Rs. 63382=00 (iv) Rs. 336412=00	Cattle loan from sc -co-operative Board 50000=00 paid no dues certificate not received till now - LIC 6455=80	NIL	NIL	NIL
	Loan or dues to any individuals/Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	Sri Maheshwar Prasad(Father) Rs. 200000=00 Sri Munak Ram (Uncle) Rs. 250000=00 Sri Sahdeo Prasad (Brother) Rs. 750000=00	NIL	NIL	NIL	NIL
	Any other liability		NIL	NIL	NIL	NIL
	Grand total of liabilities	2362621=00	6455=80	NIL	NIL	NIL

(ii)	Government Dues : Duesto departments ealingwith government accommodation	NIL	NIL	NIL	NIL	NIL
	Duesto departments dealing with supply of water	NIL	NIL	NIL	NIL	NIL
	Duesto departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NIL
	Duesto departments dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL	NIL
	Duesto departments with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL	NIL
	Municipal/Property Tax Dues	NIL	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL	NIL
	Grand total of all Govt. dues	NIL	NIL	NIL	NIL	NIL

7. Details of profession or occupation :

- a. Self Social work
b. Spouse.....Teaching and Social Work

8. My educational qualification is as under :

M.A. M.U. Bodh-Gaya 1994

Phd. M.U. Bodh-Gaya 1999

(Give details of highest school/University education with full form of the certificate/diploma/degree course) (Name of the school/college/university and the year in which the course was completed.)

9. ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE :

1.	Name of the Candidate	Sh./Smt./Kum. Shyam Deo Paswan
2.	Full postal address	Village+P.O.- Raghupur, P.S.-Fatehpur, District- Gaya Pin-824232
3.	Number and Name of the constituency and state	229 Bodhgaya (sc), Bihar
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	B.J.P.

5.	(a) Number of cases in which conviction order passed (Other than those referred to in Form 26)	NIL				
	(b) Total number of Pending cases where the court(s) have taken cognizance	1. G.R.P. Gaya P.S. Case no. 125/01 2. Bodhgaya P.S. Case no. 202/10, (on evidence)				
6.	PAN of	Year for which last Income Tax Return filed			Total income	
	(a) Candidate: AMWPP3950A	A.Y. 2014-15			422563	
	(b) Spouse : AEGPT8650M	A.Y. 2014-15			296300	
	(c) Dependents :					
7.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependents 1	Dependent 2	Dependent
A.	Moveable Asset (Total Value)	5122792	2365812	769884	NIL	
B.	Immovable Asset					
	(i) Purchase Price and Development Cost of Immovable Property (Total Value)	12456173	2051391			
	(ii) Approximate Current Market Price of Asset (Total Value)	10841000	17560000			
8.	Liabilities					
	Government dues (Total)					
	Loans from Bank, Financial Institutions and others (Total)	2362621	6455=80			
9.	Highest educational qualification: M.A. M.U. Bodh-Gaya 1994 Phd. M.U. Bodh-Gaya 1999 Give details of school/University education with full form of the certificate/diploma/degree course school/College/University and the year in which the course was completed.)					

VERIFICATION

I the deponent above named, hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been canceled there from. I further declare that :

- a. There is no case of conviction of pending case against me other than those mentioned in items 3 and 4 above :
- b. I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at Patna this the 26th day of December, 2014.

[Signature]
DEPONENT

Note :- 1. Affidavit should be filed latest by 3.00 pm on the last date of filling nominations.

2. Affidavit should be sworn before an oath commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not". As the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and neatly.